

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11737/2005

(From the judgement and order dated 13/04/2005 in CMWP No. 28924/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MAN MOHAN GOEL

Petitioner(s)

VERSUS

PRADESHIYA I & I CORP. U.P. LTD. & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and urging addl. grounds and prayer for interim relief)

Date: 13/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Dhruv Mehta, Adv.

Mr. Harshvardhan Jha, Adv.

Mr. Yashraj Deora, Adv.

for M/S K.L. Mehta & Co.,Adv.

For Respondent(s)

Mr. Ajay Sharma,Adv.

Mr. Rajeev Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Further time since he Counsel for the respondents prays for four weeks fu

hopes that the parties may be able to resolve their disputes.

Put up after four weeks.

(Ajay Kr. Jain)
(Vijay Dhawan)

Court Master
Court Master